

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KASHYAP MOTORS INDIA PRIVATE LIMITED

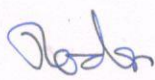
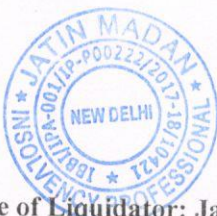
1.	NAME OF CORPORATE DEBTOR	KASHYAP MOTORS INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	03.02.1997
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar Of Companies - DELHI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U99999DL1997PTC084864
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office : 20, Industrial Estate, Okhla, New Delhi-110020
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	30.11.2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	04.12.2019 [Order uploaded on 06.12.2019]
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Jatin Madan Registration No. : IBBI/PA-001/IP-P00222 /2017-18/10421
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: 25, DDA LSC, Block M1, Vikaspuri, New Delhi-110018. Email: cajatinmadan@yahoo.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Address: 25, DDA LSC, Block M1, Vikaspuri, New Delhi-110018. Email: kashyapirp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	03.01.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the **M/s Kashyap Motors India Private Limited** on **04.12.2019**.

The stakeholders of **M/s Kashyap Motors India Private Limited** are hereby called upon to submit their claims with proof on or before **03.01.2020**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of Liquidator: Jatin Madan

Date and Place: 09.12.2019, New Delhi